

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
New Delhi

O.A. No.2447/2000

New Delhi, this 24th day of the November, 2000

Hon'ble Mr. Justice Rajagopala Reddy, Vice-Chairman (J)

Bhuwan Chand S/o Late Sh. Krishna Nana,
R/o 7821, Roshanara Road, Delhi.

... Applicant

(By Advocate: Shri Radhay S. Kaushik)

Versus

1. Union of India through
The Secretary
Ministry of Culture, Youth Affairs & Sports,
Shastri Bhawan, New Delhi.
2. Director General,
Archeological Survey of India,
Janpath, New Delhi-110011.
3. Director Administration,
Archeological Survey of India,
Janpath, New Delhi-110011.

... Respondents

ORDER (oral)

Justice V. Rajagopala Raddy,

This application is filed by the applicant who was working as Attendent on daily wage basis in Archeological Survey of India. It is stated that the respondents are making appointment on regular basis considering the candidates sponsored by the Employment Exchange, ^{He is} seeking direction that he should be continued in service. If respondents seek to make appointment on regular basis, the applicant cannot be directed to be continued on daily wage basis. If the applicant is also sponsored by the Employment Exchange, he should also be considered alongwith the others.

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But it is made clear that the applicant should not be replaced by another daily wage employee ~~by another~~ [✓] freshly appointed ~~daily wage employee~~ till the regular employment is made. Respondents are ^{however} directed to continue the applicant till the regular employment is made. OA is accordingly disposed of. No costs.

Issue DASTI.

V. Rajagopala Ratty
(V. Rajagopala Ratty)

Vice-Chairman(J)

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